

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

19. IA/1508/2023 In C.P. (IB)/403(MB)2022

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: EDELWEISS ASSET RECONSTRUCTION
COMPANY LIMITED
V/s
SKIL INFRASTRUCTURE LIMITED

Section: 7 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 1508/2023 – Adv. Ms. Manik Joshi, Mr. Mantul Bajpai, Mr. Vrushabh Vig, Ms. Priyam Sharma i/b Crawford Bayley & Co. appeared for the Applicant/Corporate Debtor. Counsel appearing for the Applicant is directed to issue notice to the Respondent. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing in hard copy directly with the court officer.

The Registry is also directed to issue notice to the Respondent and shall submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement.

List IA No. 1508/2023 on **05.06.2023**.

Sd/-

ANURADHA BHATIA
Member (Technical)

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)